

(2024) 06 P&H CK 1574
In the Punjab And Haryana At Chandigarh
Case No : CRWP Of 6010 Of 2024

Rabina And Another

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 27-06-2024

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2024) 06 P&H CK 1574

Hon'ble Judges : Manjari Nehru Kaul, J

Bench : Single Bench

Advocate : Sarfaraj Anjum Mor

Final Decision : Disposed Of

Judgement

Manjari Nehru Kaul, J

1. The instant petition has been filed under Article 226 of the Constitution of India for issuance of directions to respondents No.2 and 3, to protect the life and liberty of the petitioners, who apprehend threat to their life at the hands of private respondents No.4 to 11, who are stated to be family members of petitioner No.1.

2. Learned counsel for the petitioners submits that petitioner No.1, aged 25 years and petitioner No.2, aged 21 years, got married on 09.06.2024, against the wishes of family members of petitioner No.1, arrayed as respondents No.4 to 11. Ever since then, the petitioners are being threatened with dire consequences by the private respondents. Resultantly, a representation dated 23.06.2024 (Annexure P-4) was also made to respondent No.2-Superintendent of Police, District Palwal for protection of their life and liberty but in vain. Learned counsel submits that he would be satisfied if directions are issued to respondent No.2-Superintendent of Police, District Palwal to look into their representation (Annexure P-4) and take appropriate steps at the earliest.

3. Notice of motion to the official respondents only.

4. On asking of the Court, Ms. Trishanjali Sharma, Deputy Advocate General, Haryana accepts notice on behalf of the official respondents.

5. In view of the above, the present petition is disposed of with a direction to respondent No.2-Superintendent of Police, District Palwal, to look into the representation dated 23.06.2024 (Annexure P-4) qua the alleged threat perception and take necessary steps, as may be required, in accordance with law, to ensure that the life and liberty of the petitioners is not jeopardized at the hands of the private respondents. However, this direction will not validate the marriage said to have taken place between the parties and will have no effect on any civil or criminal action, which could be initiated in the matter in accordance with law.